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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD & NCH:
HYDERABAD

O.A.No.1015 of 1999.

DATE OF ORDER:13-8-1999.

BETWEEN:

Narni Ammiraju.

.....Applicant

and

1. The Assistant Superintendent of Post Offices, Amalapuram, Sub-division, Amalapuram-533 201.
2. The Superintendent of Post Offices, Amalapuram Division, Amalapuram-533 201.
3. The Postmaster General, Visakhapatnam Region, Visakhapatnam.
4. The Union of India, represented by the Director General, Department of Posts, Dak Bhavan, New Delhi-110 001.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.T.V.V.S.Murthy.

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER(JUDL.)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER(A))

Heard Mr.TVVS.Murthy, learned Counsel for the Applicant and Mr.M.C.Jacob for Mr.B.Narasimha Sharma, learned Counsel for the Respondents.

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2. This OA is filed for the following reliefs:-

- i) to call for the relevant records from R-1 and R-2 viz., File No.PF/EDMC/DA/Kamanagaruvu of R-1 and relevant file of R-2; and
- ii) to declare that the applicant is entitled to be admitted to duty in the post of EDMC/DA, Kamanagaruvu B.O., as he was duly selected and appointed by R-1 and that the interference by R-2 in this regard is illegal, arbitrary, unjust and violative of Articles 14 and 16 of the Constitution of India and consequently direct R-1, R-2 and R-3 to allow him to join as EDMC/DA, Kamanagaruvu immediately.

3. The learned Counsel for the Applicant now submits that he is withdrawing this OA as it is stated that the applicant has been permitted to join duty.

4. In view of the above, the OA is disposed of as not pressed. No costs.


B.S. JAI PARAMESHWAR)
MEMBER (JUDL)
13.8.99


(R. RANGARAJAN)
MEMBER (ADMN)

DATED: this the 13th day of August, 1999

Dictated to steno in the Open Court

* * *

1ST AND II nd COURT

COPY TO:-

1. NDHNJ
2. HRAN M (A)
3. HBSJP M (J)
4. D.R. (A) ✓
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN:
MEMBER (ADMN) ✓

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL) ✓

✓
96/8/99

ORDER DATE: 13/8/99

MA/R/CP.NO

IN
O.A. NO. 1015199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

(8 copies)

R.A. CLOSED

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

